MINISTRY OF URBAN DEVELOPMENT
(MRTS-II)
NOTIFICATION
New Delhi, the 14th August, 2013

S.O. 2458(E).—In exercise of the powers respectively conferred by sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978 (33 of 1978) and sub-section (2) of Section 1 of the Metro Railways (Operation and Maintenance) Act, 2002 (60 of 2002), the Central Government, after consultation with the Government of Kerala, hereby declare that the provisions of said Acts, namely, the Metro Railway (Construction of Works) Act, 1978, and the Metro Railways (Operation and Maintenance) Act, 2002 shall respectively extend to the Metropolitan area of Kochi in the State of Kerala with effect from the date of publication of this notification in the Official Gazette.

[F. No. K-14011/26/2012-Metro/MRTS-II]
B. K. PATI, Under Secy.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.